

ITEM NO.7

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 1339/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAM DAYAL & ORS.

Respondent(s)

Date : 27-01-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vishnu Shankar Jain, AOR
Mr Vinay Rajput, Adv.

For Respondent(s)

Mr. Randhir Kumar Ojha, AOR

Mr. Narendra Pal Singh, Adv.
Mr. Abhishek Yadav, AOR
Mr. Saurabh Yadav, Adv.
Mr. Prateek Gupta, Adv.

Mr. Raghavendra S. Srivatsa, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Respondent nos. 1 and 4 are duly represented.

Original records have been received from the High Court and
Trial Court.

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As per office report, ld. Counsel for the petitioner has not taken appropriate steps in respect of deceased respondent nos.2 and 3. However, ld. Counsel for the petitioner submits that he has filed application for deletion in respect of respondent nos 2 and 3 yesterday. If filed, process as per rules else list again on 3.3.2023.

H. SHASHIDHARA SHETTY
Registrar